

import, export and foreign exchange regulations.

Delay in release of Inquiry Report on Indian Airlines Fokker crash near Palam Airport

846. SHRI C. JANARDHANAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the report of the Court of inquiry which probed into the Indian Airlines Fokker crash near Palam Airport last year was submitted to Government in November last;

(b) whether the report was released by Government only recently; and

(c) if so, what are the reasons for the long delay in releasing the report?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The report of the Court of Inquiry which held a formal investigation into the circumstances of the accident to Indian Airlines Fokker Friendship aircraft VT-DME near Delhi on 11 August, 1972 was received by Government on 10 November 1972.

The report was under examination in consultation with the DGCA. It was released on 21 June 1973.

Director's Scheme to include representatives of Employees in the Directors' Board of Corporation

847. SHRI C. JANARDHANAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation's scheme to include representative of the employees in the Directors' Board of the Corporation has not yet been implemented; and

(b) if so, the reasons for delay in implementing the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) and (b). It has not been possible to implement so far the Government's decision to appoint representatives of the employees as members of the Life Insurance Corporation as the mechanism for giving representation to the employees has not yet been finalised.

राष्ट्रीयकृत बैंकों के कर्मचारियों को समयोपरि भत्ते का भुगतान

848. श्री हुकम चन्द कछदाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि 30 जून 1973 तक 14 राष्ट्रीयकृत बैंकों के कर्मचारियों को समयोपरि भत्ते के रूप में कुल कितनी राशि का भुगतान किया गया ?

वित्त मंत्रालय में उप मंत्री : श्रीमति सुशीला रोहतगी) : एक विवरण, जिसमें 1969 से 30 जून, 1973 तक राष्ट्रीयकृत बैंकों में अदा किये गये समयोपरि भत्ते के सम्बन्ध में उपलब्ध सूचना दी गयी है, समा पटल पर रखा गया है। [प्रश्नालय में रखा गया। देखिये संख्या LT 5223/73.]

Credit Policy of Nationalised Banks

849. SHRI C. K. CHANDRAPPAN: DR. RANEN SEN:

Will the Minister of FINANCE be pleased to state:

(a) whether the credit policy of the nationalised banks has helped the hoarders and black marketeers during the Kharif season in scuttling the procurement policy of Government;

(b) whether attention of Government has been drawn in this regard to the press report under the caption 'Bank Funds used to defeat Food Policy' in the Calcutta Edition of the "Statesman" of 1st June, 1973; and

(c) if so, the steps taken to reformulate the credit policy of the nationalised banks with a view to eliminate these kind of things?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) No Sir.

(b) The Government has seen the Press Report.

(c) Advances against foodgrains are subject to credit control by Reserve Bank of India for a number of years. During 1972-73 these have been considerably tightened. The various measures taken since November, 1972 are given below:—

- (1) The basis for the permissible limit for advances against foodgrains was changed from bank-wise to party-wise in 1972-73. This has been done to ensure that banks did not offer large credit to a few parties utilising the unused credit limits of other borrowers.
- (2) The ceiling, which earlier stood at 110 per cent of the average aggregate credit (against paddy and other foodgrains excluding wheat) maintained by the Bank in the corresponding 2 months' period in the preceding year, has been reduced; for each party, the ceiling is now 100 per cent of the peak level outstanding for that party in any of the last 3 years. As regards wheat, please see paragraphs 6 and 7 below.
- (3) New parties cannot be given advances without the approval of the Reserve Bank of India. Similarly for increasing the level of credit to existing parties Reserve Bank of India's approval is required.
- (4) The Reserve Bank of India advised the banks to pursue a policy of cautious lending

against foodgrains so as to prevent the undue holding of stocks by the borrowers.

- (5) In April, 1973 the minimum margin on bank advances against foodgrains was increased from 50 per cent to 60 per cent. Simultaneously the minimum interest rate was also increased from 10 per cent to 12 per cent on these advances.
- (6) In May, 1973 the banks were advised to ensure that no loans against the security of wheat are outstanding in favour of any wholesale trader or retail trader other than those who have license from the concerned State Governments to hold stocks.
- (7) In May, 1973, the banks in the main wheat producing States of Punjab, Haryana, U.P., M.P. and Bihar, were asked to undertake a special review of credit limits exceeding Rs. 20,000.

Arrears of Income-tax

850. SHRI C. K. CHANDRAPPAN: Will the Minister of FINANCE be pleased to state the latest figures of arrears of Income-tax as compared to the figures during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): The requisite information is as under:—

(In crores of Rupees)

Arrears of Income-tax as on	Amount	
	Gross Arrears	Net Arrears
31-3-1973	790.02	483.10
31-3-1972	805.37	438.60
31-3-1971	738.77	499.68

The break-up of Gross and Net Arrears as on the dates mentioned above, is given in the Statement attached.